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नकदी फसल उत्पास करने वाले किसानों की स्थिति का मंबंध है, मैं मंत्री जी से निबेदन करना चाहत है कि क्या प्रणव बाब ने कभी उस इलाके में जाकर अपनी म्रांखों से देखा है। जब किसान की खेती परी की पूरी मर जाता है, कीडों के प्रकीप से सारी गेर्ता मार दी जाती है तया उनकी पूंजी नमाप्त हो जाती है श्रीर फिर उनको उस गई हुई पुजी के ऊपर ही खेती करनी पडती है। मंत्री जी ती यहां आंकडे निकाल कर हिसाब-किताव कर देंगे, मेरा कहना यह है कि यह ऐसे चलने वाला नहीं है। इसलिए मैं मांग यह करूंगा कि यदि जिसानों के हित की ग्राप रक्षा करना चाहा है तो ग्राप यह भी याद कर लें कि दिनों-दिन कपास को खेती कम होती जाएगी ग्रीर एक दिन ऐसा होगा जब काड़ा मिलों का दूसरे देशों से संगाए गए हिलम धागे पर निर्भर करना होगा। इस तण्ह से आप हिन्दुस्तान के नंगे शरीरो हो नहीं दक प एंगे। में एक बार फिल्धापसे निवेदन कहंगा कि ग्राप अविम ध में को विदेशों से मंगाना बन्द करें स्रीर हिन्द्रम्तान के किसानों को ज्यादा पैसा दें िसमे व कपास की खेती यादा कर सके।

SHRI PRANA 3 KUMAR MUKHER-JEE: I do agre with Mr. Kulkarni that we must ave a balanced policy in which the interests of various sectors are protected and serious distortions in the ecor only do not take place. And, in fact, the is our effort, and we try to do so. That is why I mentioned that the scheme was extended and the performance of he scheme will be reviewed and ove the period of years distortions which have taken place will have to be recified. The job of the public sector gencies or cooperative agencies is not ust to earn commission but to ensure that growers do not have to sell their products at throw-away

prices and at the same time the consuming units get raw materials supply steadily. At the proper time we will review and take stock of the situation.

In regard to the other points which he has mentioned, they only strengthen my argument and I am not going to make any comment on it.

Sir, in regard to the points which Mr. Yadav has mentioned there is a consumer preference for the man-made fibres. But still in our textile policy we want to see that cotton plays a most dominant role. That is why you are finding that we are, by and large, consuming about 76 to 78 lakh bales of cotton every year in that sector and we are restricting the import of manmade fibre. But the point made by him about the man-made fibre in this country will also be taken care of. But, at the same time, we shall have to keep in mind that if a consumer finds that man-made fabric becomes cheaper and durable, naturally he will have an option for it. So we have to keep the argument on this side also in mind.

In regard to the representations of in the Agricultural Commission, this subject has been discussed a number of times, and if the hon. Member wants he can give his suggestion to the Agricultural Ministry.

## STATEMENT BY MINISTER

## Recognition of Law Commission

MR. DEPUTY CHAIRMAN: Special Mentions will be taken up after lunch. Now there are two statements. Statement by Minister.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): Sir, honourable Members have from time to time made enquiries about the working of the

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## [Shri P. Shiv Shankar]

Law Commission and its reconstitu-Government shares their tion xiety that the Law Commission should be an effective instrument of law reform and improvement in judicial administration.

- 2. With this end in view, the Government have reconstituted the Law Commission consisting of the following Members.
- 2.1 Shri K. K. Mathew, retired Judge of the Supreme Court has consented to be the Chairman of the Commission.
- 2.2. The following have agreed to serve as Members:
  - (1) Shhri Nasirullah Beg, retired Chief Justice, Allahabad High Court;
  - (2) Shri J. P. Chaturvedi retired Judge, Allahabad High Court.
- 2.3. Shri V. V. Vaze has been appointed as Member-Secretary of the Law Commission.
- 3. In order to enable the Commission to deal effectively with specialised problems, whenever necessary, one or more part-time Members would also be appointed to the Commission depending upon the nature of the topic which has been taken up by the Commission for its consideration.
- 4. The Commission would start functioning with effect from 14th December, 1981.
- 5. The terms of reference of Commission have also been amplified by making it one of the functions of the Commission to recommend to the Government measures for bringing the statute book up-to-date by repealing obsolete laws and enactments or parts thereof which have outlived their utility

6 .I am separately placing on the Table of the House a copy of the terms of reference of the re-constituted Law Commission.

Terms of Reference of Law Commission to be re-constituted from 14.12.1981 to 13.12.1984

- (1) To keep under review the system of judicial administration to ensure that it is responsive to the reasonable demands of the times and in particular to secure-
  - (a) elimination of delays, speedy clearance of arrears and reduction in costs so as to secure quick and economical disposal of cases without affecting the cardinal principle that decisions should be just and fair.
  - (b) Simplification of procedure to reduce and eliminate technicalities and devices for delay so that it operates not as end in itself but as a means of achieving justice.
  - (c) improvement of standards of all concerned with the administration of justice.
- (2) To examine the existing laws in the light of Directive Principles State Policy and to suggest ways improvement and reform and also suggest such legislation as might necessary to implement the Directive Principles and to attain the objectives set out in the preamble to the Constitution.
- (3) To revise the Central Acts of general importance so as to simplify them and to remove anomalies, ambiguities and inequities
- (4) To recommend to the Government measure for bringing the statute book up-to-date by repealing absolete laws and enactments or parts thereof which have outlived their utility.
- (5) To consider and to convey to the Government its views on any other subject relating to law and judicial administration that may be referred to it.

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श्री शिव चन्द्र झ (बिहार): उपसभापति महोदय, मंत्री महोद ों जो कहा है कि ीकांस्टीट्यूट कर है हैं ला कमीशन को . .. (व्यवधान)

भी हुक्मदेव नारायण यादव (बहार): मंत्री जी जा रहे है।

श्री शिव चन्द्र मा : मैं क्लैरीफिकेशन पुछ रहा हूं, ग्राप भहां जा रहे है।

**श्री उपसभापति** जल्दी पूछिये ।

श्री शिव चन्द्र मा उपसभापति जी, मैं मंत्री महोदय से जनना चाहता हूं कि ये जो रीकांस्टीट्यूट वर रहे हैं ला कमीशन से समय बढ़ा कः के ग्रौर जज वगरह सबको ले रहे हैं एसमें श्रापने बताया कि टर्म्स ग्राफ ि तरेत भी एम्प्लीफाईड किये गये है कि ग्रब्धे लिट ला'ज को हटाया जाय इसके लिए वे रिकमेंडेशन म्रापको दें । ये सब बातें हैं । मै जानना चाहता हं कि ग्राब्योनीट ला तो दिटिश टाईम से म्रा रहे 🖔 म्राप हटायेंगे लेकिन म्राज के संदर्भ में जो हमारा म्रादर्श है सोशलिज्म का जिसमें कि सब बात श्रा जाती हैं, ला वा बातें उसमें सोशलिज्म के संदर्भ में ग्रापके लीगल कोर्स हों, इसके मुताल्लिक भी कमाशन सुझाव देगा, क्या इसके लिए ग्रापरे उम्में ग्राफ रिफरेस बनाया है कि नहीं, अने जोड़ा है या नहीं। हमारा जो म्रादर्श है सोशलिज्म का।

श्री हुक्मदेव नार पण यादव: उपसभापति महोदय, मैं केवल ते स्पष्टीकरण सरकार से पूछना चाहंगा।

पहता कि यह जो विधि ग्रायोग का गठन हुम्रा है, उस विधि म्रायोग में जो सदस्य रखे गये है क्या उन रादस्यों मे कोई हरिजन पिछ दे वर्ग का या ..

श्री उपसभापति: नाम पढ़े गये हैं ग्रापके सामने ।

श्री हुक्मदेव नारायण यादव : नाम जो श्रामे हैं उन म मै जानना चाहना हूं कि हरिजन, स्रादिवासी या पिछड़े वर्ग के हैं या नहीं है।

श्री उपसभावति : नाम तीनों पढ दिवे हैं, यह क्यों पूछते है। उनको रखिये यह डिमांड करिये।

श्री हक्मदेव नारायण यादव: मैं इसी लिए प्रश्न कर रहा हूं कि उसमें उनका भी प्रतिनिधित्व संस्कार की स्रोर से होना चाहिए ग्रीर बैंसे सदस्य रखे जांय।

दूसरा रास्कार मं मैं यह भी जानना चाहंगा कि न्यायपालिका के पूर्नगठन के सवाल पर इस विधि ग्रायोग से सिकारिश सरकार मांगेगी कि नहीं कि न्यायप लिका की वहाली भी जैसे स्नाल इंडिया से म्राल सर्विस कम्प्टीशन होते हैं उसी नग्ह से ग्राल जडोशियल सर्वित कम्प्टीशन भी हो। मैं एक मिनट ग्रापका समय लेकर खत्म कर दुंगा। मैने अपने दर्द की बात म्रापको सुनाई है कि जो जजों की बहाली होती है उच्च न्यायालयों मे, उनमें जो प्रक्रिया है, उस प्रक्रिया के तहत ग्रगर पटना हाईकोर्ट में 13 जजों की बहाली होनी है तो एक भी पिछड़ा ग्रादिवासी, हरिजन, जज जा ही नहीं सकता, हो ही नहीं सकता। तो विधि श्रायोग में टर्म्स म्राफ रिफरेंस में दिया जाय . . . (व्यवधान) 13 में से एक को दिया जायेगा? बहुत दे रहे हैं ? दुनिया यही चलेगी ? तो मैं आपसे प्रार्थना करंगा कि विधि आयोग में ला मिनिस्टर साहब इसको भी भेंजें स्रौर इसमें भी किस तरह से प्रक्रिया मे परिवर्तन किया जाय ताकि पिछड़े हरिजन, आदिदासी वगैरह को भी न्यायाधीणों नियुक्ति में पूरा पूरा मिल सके।

SHRI HAREKRUSHNA MALLICK (Orissa): Sir, I would like the hon. Law Minister to place in the House itself for a very detailed discussion the real Terms of Reference so that it may be easy for the Law Commission to respond to the needs of the time.

SHRI P. SHIV SHANKAR: Sir, in answer to certain clarifications which have been sought, I can only explain that so far as the terms of reference are concerned, one of the terms of reference which has been inserted is to examine the existing laws in the light of Directive Principles of State Policy and to suggest ways of improvement and reform and also to suggest such legislation as might be necessary to implement the Directive Principles and to attain the objectives set out in the preamble to the Constitution. When I say with reference to the Preamble to the Constitution and the Directive Principles and the laws to conform thereto, it takes care to a great extent the socialistic policies also. This is so far as my friend, Mr. Jha's clarification is concerned.

On the clarifications sought by Mr. Yadav, the first question which he asked me is the caste composition.

(Interruptions)

SHRI NARASINGHA PRASAD NANDA (Orissa): There is no need to mention about the castes.

(Interruptions)

MR. DEPUTY CHAIRMAN: Scheduled Castes and the Backward Classes should be included. That is the demand of the Member.

SHRI P. SHIV SHANKAR: When I said composition, I wanted to explain with reference to the question that was asked: Mr. Nanda should have objected at the time when Mr. Yadav put the question.

Sir, he was particularly concerned about some Harijan Members or the Tribals. I would very much love if some good names are passed on to me for consideration

(Interruptions)

श्री लाडली मोहन निगम (मध्य प्रदेश): हम इनफार्म कर देगे।

SHRI P. SHIV SHANKAR: I may assure the hon. Members that if need arises we would expand the Law Commission. In fact he has also put me the question with reference to the Judges appointed in his High Court. I say, in his High Court, Sir, I have written letters and I have said in this Houseand outside. Though, of course there had been some criticism about that, I have written that it should not be Chief Justices difficult for the State authorities, namely the Chief Ministers and the Governors to pick out in every High Court persons longing to minority communities and backward classes particularly belonging to the Scheduled Castes and the Scheduled Tribes. (Interruptions). Some reaction from certain Chief Justices had been a little unhappy but notwithstanding that I assure House that on my part I would not. leave any stone unturned to see that these classes are represented and I would very much welcome if the hon. Members-this may be a title out of the way, but I would certainly make this request—may be pleased to bring certain proper persons to the notice of the State authorities from whom I am asking the recommendations, they can in fit cases pass on to me also those names, I will consider those cases.

## ANNOUNCEMENT RE. GOVERNMENT BUSINESS FOR THE WEEK COM-MENCING 7TH DEC. 1981

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIA-MENTARY AFFAIRS (SHRI SITA RAM KESRI): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 7th December, 1981, will consist of:—

(1) Further consideration and passing of the Anti-Apartheid (United Nations Convention)